THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Only a few cases of corruption have been reported from time to time, which have been registered with the Police and action has been taken on the basis of results of investigation. Disciplinary action has also been taken against those found guilty.

भागलपुर स्पेशल सेन्ट्रल जेल के बाहर नक्सलवादियों की हत्याएं

2680. डा० रामजी सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 4 मई, 1976 के लगभग 1 बजे दिन में भागलपुर स्पेशल सेन्ट्रल जेल से भागे हुए लगभग 14 नक्सलवादियों की जेल के बाहर की गई हत्या की जानकारी है जिस के विषय में यह कहा जाता है कि वे जेल के अन्दर मरे हैं;

(ख) यदि हां, तो अब तक इस घटना को दबाये रखने के क्या कारण हैं; और

(ग) क्या इस सामूहिक हत्याकांड की जांच करने के लिए केन्द्रीय सरकार एक जांच आयोग नियुक्त करेगी और प्रभावित परिवारों को मुआवजा देगी ?

गृह मंत्री (श्री चरण सिंह) : (क) बिहार सरकार ने सूचित किया है कि दो वार्डनों को घातक रूप से घायल कर के तथा दो वार्डनों को चाकुओं से घायल कर के बन्दियों ने 4 मई, 1976 के दिन के लगभग 3 बजे स्पेशल सेन्ट्रल जेल भागलपुर से बचकर भागने का प्रयास किया। दो बन्दी जब बच कर भागने का प्रयास कर रहे थे तो मारे गये जब कि उन में से 18 सीढ़ियों को इस्तेमाल कर के दीवार फांद कर भाग गये। बचकर भागने वाले बन्दियों के पास खंजर, पिस्तौल बम्ब इत्यादि पाये गये। उन के बचकर भागने के समय खतरे की घंटी 3.45 बजे बजाई गई थी और वार्डनों ने बचकर भागने वाले बन्दियों का विभिन्न दिशाओं में पीछा किया। बन्दियों को बचकर भागने से रोकने के लिए, वार्डनों ने कुछ को लाठी के प्रहारों से तथा कुछ पर गोली चला कर असमर्थ कर दिया। इस कार्यवाई के परिणामस्वरूप 14 बन्दी मारे गये— 12 जेल के बाहर तथा 2 जेल के अन्दर। मृतकों में 10 नक्सलवादी, 3 अपराधी तथा 1 मीसा (अपराधी) नजरबन्दी शामिल था। कुछ बन्दियों का गंगा नदी के किनारे तक पीछा किया गया था। एक अपराधी नदी में कूद गया और ऐसा विश्वास है कि वह डूब गया।

(ख) और (ग). सरकार ने आयुक्त, भागलपुर डिविजन को जेल तोड़ने के सभी पहलुओं की जांच करने का निदेश दिया था। उन्होंने अभी तक राज्य सरकार को अपनी जांच रिपोर्ट प्रस्तुत नहीं की है। इसके अतिरिक्त शाह आयोग आपातस्थिति के दौरान की गई ज्यादतियों की जांच कर रहा है। राज्य सरकार आयोग के निष्कर्षों को ध्यान में रखकर उपयुक्त कार्यवाही करेगी।

T.V. Centre at Nagpur.

2681. SHRI T. S. SHRANGARE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been a public demand and often representations made to Government for the installation of T V. Centre at Nagpur;

(b) if so, the reaction of Government thereto; and

(c) the general guide-lines to be followed for installation of T.V. Centres?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There have been a few suggestions/enquiries regarding setting up of a TV Centre at Nagpur.

(b) There is no proposal to set up a TV Centre at Nagpur, due to constraint on resources.

(c) The objective would be to provide widest possible coverage of the country subject to technical feasibility and availability of required financial resources.

'U' Certificates to Films

2682. SHRI ANANT DAVE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some cases of undue favour to some producers and directors of films shown by the former Information and Broadcasting Minister, Shri Vidya Charan Shukla have come to the notice of Government in respect of allowing 'U' certificates to their films inspite of the refusal by the Film Censor Boards:

(b) if so, the particulars thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir. The records do not indicate this.

(b) and (c). Do not arise.

Recruitment of Scheduled Castes and backward Classes to Army

2683. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of DEFENCE be pleased to state:

(a) whether persons belonging to backward classes and Scheduled Castes are not recruited to Army in all ranks and units and only the persons of Martial race are considered fit and recruited;

(b) whether the proposition is proving detrimental to the integrity of the country by making distinction on the oaste consideration between citizens; and

(c) whether Government propose to issue instructions that all able bodied citizens without any caste consideration would be recruited and such persons desirous of serving the army may not he called to tell his caste?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No Sir. Government do not recognise any distinction between the so-called 'martial' and 'non-martial' classes. Recruitment to the Army is open to all classes. including the backward classes and scheduled castes, provided they satisfy the physical, educational and medical standards. In the case of certain regiments, however. recruitment to which due to historial reasons are organised on class basis, only recruits belonging to classes constituting those regiments are allotted. Recruits belonging to other classes are excluded from such regiments. They may, however, be allotted to other regiments provided vacancies exist.

(b) and (c). The present system exists because of historical reasons. It has been considered advisable to retain the present system even though it may be benefiting certain classes and make adjustments, if any, only gradually.

It is necessary to require declaration of castes or communities from intending recruits so that

(i) they are allotted correctly to regiments in accordance with the class composition and

(ii) documentation in service records is properly done and statistics maintained correctly.

In view of the position explained above, it is not proposed to issue any instructions in the matter.